

Withdrawal of power from States for CRZ clearance

*277. SHRI NATUJI HALAJI THAKOR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is a fact that the power has been withdrawn from the State Authorities for granting Coastal Regulation Zone (CRZ) clearance for those projects which do not require clearance under the Environmental Impact Assessment (EIA) Notification, 2006;

(b) if so, the reasons therefor; and

(c) whether Government would delegate this power back to the State Governments?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) As per the Coastal Regulation Zone (CRZ) Notification, 1991, the developmental activities based on investment criterion and foreshore facilities required clearance from Ministry of Environment and Forests, Government of India. Other developmental activities required clearance from the State Authorities.

An Expert Committee headed by Prof. M.S. Swaminathan was set up by MoEF to review the Coastal Regulation Zone Notification, 1991. Extensive consultations with various stakeholders including fishermen communities, local communities, NGOs and State Governments of Coastal States/UT Administrations were held. With a view to improve implementation and taking into account the need for sustainable development of coastal regions and conservation of coastal resources, MoEF notified CRG Notification, 2011 and the Island Protection Zone Notification, 2011 on 6th January, 2011 in supersession of the CRZ Notification, 1991.

As per the CRZ Notification 2011, only certain categories of projects and projects not listed under Environment Impact Assessment Notification, 2006 require clearance from Government of India. All other development or construction activities in different categories of CRZ are to be regulated by the concerned State Coastal Zone Management Authorities in accordance with the norms prescribed under the notification.

Availability and Maintenance of Dialysis Machines in**Government Hospitals**

*278 SHRI KANWAR DEEP SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether kidney patients requiring frequent dialysis are facing problems due to non-availability or inadequate maintenance of dialysis machines in Government hospitals;

(b) if so, the details thereof;